

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.07
C.P.(CAA) No.01/BB/2024

IN THE MATTER OF:

M/s. Seebach Filters Solutions India Pvt. Ltd. ... Petitioner

Order under Section 230- 232 of Companies Act, 2013

Order delivered on: 27.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Saji P. John
For the ROC : Shri Hemanth Rao
For IT Dept. : None

ORDER

1. Heard the Ld. Counsels for the Petitioner and the ROC. None appeared for the IT Department.
2. In compliance to order dated 04.06.2024, Ld. Counsel for the IT Dept. has not filed its report. Therefore, as a last chance one final opportunity is granted to the IT Department to file the same within a period of one week, after duly serving the copy on the other side; failing which the matter will be decided based on the available records.
3. Ld. Counsel for the ROC stated that there is no further observations to the response filed by the Petitioner to the ROC & RD's report.
4. List the case on **25.07.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Bhavya

-Sd-
K. BISWAL
MEMBER (JUDICIAL)